GOVERNMENT OF INDIA ATOMIC ENERGY LOK SABHA

UNSTARRED QUESTION NO:2507 ANSWERED ON:24.11.2010 CIVIL LIABILITY FOR NUCLEAR DAMAGES ACT, 2010 Kanubhai Patel Jayshreeben;Nahata Smt. P. Jaya Prada;Naik Shri Shripad Yesso;Shekhar Shri Neeraj;Yadav Shri Ranjan Prasad

Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether the Government is contemplating to amend the Civil Liability for Nuclear Damage Act, 2010;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government proposes to start negotiations with various nuclear energy majors of USA and other countries as reported in the media;

(d) if so, the details thereof, country-wise; and

(e) the time by which these negotiations are likely to be concluded?

Answer

THE MINISTER OF STATE FOR PLANNING AND PARLIAMENTARY AFFAIRS. (SHRI V. NARAYANASAMY) :

(a) & (b) There is no proposal of amendment of the Civil Liability of Nuclear Damage Act 2010 at present.

(c) to (e) The Central Government is taking necessary action to implement India's nuclear energy programme, including nuclear power projects in technical cooperation with other countries.

Pursuant to the agreements for cooperation in peaceful uses of nuclear energy with France, Russia and USA, commercial negotiations for setting up of nuclear power plants in India in cooperation with entities in Russia, France and USA are continuing. Negotiations with companies from Russia and France have advanced considerably.